MINUTES OF THE POLICY RELAXATION COMMITTEE (PRC) MEETING NO.03/AM10 HELD ON 17.07.2009 AT 2.30 P.M. UNDER THE CHAIRMANSHIP OF SHRI R.S. GUJRAL, DIRECTOR GENERAL OF FOREIGN TRADE.

PRC Meeting was held under the Chairmanship of DGFT and list of officers present in the meeting is given below:

1.	Shri Amitabh Jain	Addl. DG
2.	Shri V.K. Srivastava	Addl. DG
3.	Shri A. Komu	Jt.DGFT
4.	Shri Anil Agarwal	Jt.DGFT
5.	Shri A.K. Singh	Jt.DGFT
6.	Shri Tapan Mazumder	Jt.DGFT
7.	Shri O.P. Hisaria	Jt.DGFT
8.	Shri Hardeep singh	Jt.DGFT
9.	Shri Akash Taneja	Jt. DGFT
10.	Shri S.S. Sah	Dy.DGFT

After deliberation, the following decision were taken.

Case No. 1: M/s. Krishna Antioxidants P. Ltd., Mumbai.
File No. 01/94/180/840/AM09/PC-4
PRC Meeting No.03/AM10 dated: 17.07.2009
Subject: Revalidation of Advance Authorization No. 0310389568 dated 14.7.2006.

The Committee noted from the agenda that the firm has claimed to have fulfilled E.O. to the extent of 100% Qty. wise within valid EOP. Accordingly, the Committee decided to revalidate the advance authorization No. 0310389568 dated 14.7.2006 for a period of six months from the date of communication of the decision of PRC, subject to payment of composition fee @ 1% of the unutilized CIF value of the authorization and also subject to verification by RA of EO fulfillment status, as claimed by the firm.

Case No. 2: M/s. Poddar Tyers Ltd., Ludhiana.
File No. 01/94/180/84/AM10/PC-4
PRC Meeting No.03/AM10 dated: 17.07.2009
Subject: Revalidation and EOP extension against advance authorization No.3010047179 dated 4.5.2006.

The Committee noted from the agenda that the firm has claimed to have fulfilled E.O. to the extent of more than 90% Qty. wise for all the three export products individually within valid EOP. Accordingly, the Committee decided to revalidate and extend EOP against the advance authorization No. 3010047179 dated 4.5.2006 for a period of six months from the date of communication of the decision of PRC, subject to payment of composition fee @ 1% of the unutilized CIF value of the authorization for revalidation & composition fee @ 6% of the duty saved amount for the balance inputs for EOP extension. This is subject to verification by RA of EO fulfillment status, as claimed by the firm.

Case No. 3: M/s. Minex Metallurgical Co. Ltd., Mumbai.
File No. 01/94/180/83/AM10/PC-4
PRC Meeting No.03/AM10 dated: 17.07.2009
Subject: Revalidation of Advance Authorization No. 0310392254 dated 1.8.2006.

The Committee noted from the agenda that the firm has claimed to have fulfilled E.O. to the extent of 100% Qty. wise within valid EOP. Accordingly, the Committee decided to revalidate the advance authorization No. 0310392254 dated 1.8.2006 for a period of six months from the date of communication of the decision of PRC, subject to payment of composition fee @ 1% of the unutilized CIF value of the authorization and also subject to verification by RA of EO fulfillment status, as claimed by the firm.

Case No. 4: M/s. Intas Pharmaceuticals Ltd., Ahmedabad.
File No. 01/94/180/140/AM10/PC-4
PRC Meeting No.03/AM10 dated: 17.07.2009
Subject: Revalidation of advance licence No.0810051466 dated 17.10.2005 for 6 months and grant of EOP extension against advance licence Nos. (i) 0810047341 dated 19.4.2004 upto 28.2.2007 (ii) 0810051466 dated 17.10.2005 upto 30.4.2007 & (iii) 0810052256 dated 23.11.2005 upto 30.9.2007 for the purpose of clubbing. These licences were issued under Policy Circular No.9 dated 30.6.2003.

The Committee noted the details from the agenda and observed that though there had been excess exports against advance authorizations dated 19.4.2994 and 17.10.2005 these exports were beyond the valid export obligation period of these authorizations. Similarly exports affected against advance authorization dated 23.11.2005 were beyond the export obligation period. Committee also noted that the excess exports against advance authorizations dated 19.4.2004 & 17.10.2005 were either before the date of imports against advance authorization dated 23.11.2005 or after it. After detailed examination and observing the fact that the firm had to re-export the imported inputs (being of inferior quality) and re-import the required inputs, the Committee decided as follows:-

(i). <u>Advance Authorization No. 0810047341 dated 19.4.2004.</u>

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(a). To revalidate this authorization subject to payment of composition fee @ 1% of the CIF value of balance imports which is proposed to be clubbed.
(b). To extend Export Obligation Period upto 28.2.2007 subject to payment of composition fee @ 1% P.M for the duty saved on balance inputs for which exports were completed beyond EOP.

(ii). <u>Advance Authorization No. 0810051466 dated 17.10.2005.</u>

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(a). To revalidate this authorization subject to payment of composition fee @ 1% of the CIF value of balance imports which is proposed to be clubbed.
(b). To extend Export Obligation Period upto 30.4.2007 subject to payment of composition fee @ 1% P.M for the duty saved on balance inputs for which exports were completed beyond EOP.

(iii). <u>Advance Authorization No. 0810052256 dated 23.11.2005.</u>

To extend Export Obligation Period upto 30.9.2007 subject to payment of composition fee @ 1% P.M for the duty saved amount on inputs in proportionate to exports completed beyond Export Obligation Period.

Excess export effected against advance authorizations da19.4.2004 and 17.10.2005 beyond 6.12.2005 shall only be considered for the purpose of meeting the shortfall in advance authorization dated 23.11.2005.

No further imports and /or exports shall be allowed against these authorizations after clubbing.

Case No. 5: M/s. Dhampure Speciality Sugars Ltd., New Delhi
File No. 01/94/180/213/AM10/PC-4
PRC Meeting No.03/AM10 dated: 17.07.2009
Subject: Revalidation of advance authorisation no. 0510164907 dt. 24.08.05.

The Committee noted from the agenda that the export obligation fulfilled against advance authorisation No. 0510164907 dt. 24.08.05 was more than 100% within valid EO period, as claimed by the firm, and accordingly the Committee decided to revalidate the aforesaid advance authorisation for a period of six months from the date of communication of the decision of PRC, subject to payment of composition fee @ 1% of the unutilized cif value of the authorisation and also subject to verification by RA of EO fulfillment status, as claimed by the firm.

Case No. 6: M/s. Gland Pharma Ltd., Hyderabad
File No. 01/94/180/74/AM10/PC-4
PRC Meeting No.03/AM10 dated: 17.07.2009
Subject: Extension in EO period against advance licence no. 0910020722 dt. 05.11.04 upto 30.04.08 for regularization purpose.

The Committee noted from the agenda that advance authorization was not issued under Policy Circular No. 9 dated 30.06.03 and also noted that the EO fulfilled in respect of Advance authorisation No. 0910020722 dt. 05.11.2004 was more than 50% within valid EOP and balance EO was fulfilled outside of EO period i.e. upto 17.04.2008, as claimed by the firm. Therefore, the Committee decided to extend EOP, against the aforesaid authorisation, upto 30.04.2008 for the purpose of regularization of exports made after the valid EO period, subject to verification by RA of EO claimed to have been fulfilled by the firm within the valid EOP and also subject to the payment of composition fee @ 6% of the duty saved amount for the balance inputs.

Case No. 7: M/s. Mission Pharaceuticals Ltd., Mumbai.
File No. 01/94/180/427/AM09/PC-4
PRC Meeting No.03/AM10 dated: 17.07.2009
Subject: EOP extension against advance authorization No. 0310342903 dt.12.8.2005 by way of relaxation of condition of Policy Circular No.9 dated 30.6.03 on import of drugs from unregistered sources under advance authorization.

The Committee noted from the agenda that EO fulfilled in respect of Advance authorization No. 0310342903 dt.12.8.2005 issued under Policy Circular No. 9/2003 (with an EOP of six months from the date of 1^{st} importation and with prior import condition) was 97.56% Qty. wise, within valid EOP, as claimed by the firm and the balance EO was fulfilled after the expiry of EO period but within 7 months of expiry of EOP. Accordingly the Committee decided to extend EOP, against the aforesaid authorization, upto 29.2.2008 for regularization of exports made after the expiry of EO period, subject to verification by RA of EO (claimed to have been fulfilled by the firm within the valid EOP) and subject to the payment of composition fee @ 6% of the duty saved amount for the balance inputs (for the exports affected beyond valid EOP as stated above).

Case No. 8: M/s. Mission Pharaceuticals Ltd., Mumbai.
File No. 01/94/180/425/AM09/PC-4
PRC Meeting No.03/AM10 dated: 17.07.2009
Subject: EOP extension against advance authorization No. 0310308962 dt.23.12.2004 up to 31.10.2007 by way of relaxation of condition of Policy Circular No.9 dated 30.6.03 on import of drugs under advance authorization.

The Committee noted from the agenda that EO fulfilled in respect of Advance authorization No. 0310308962 dt.23.12.2004 issued under Policy Circular No. 9/2003 (with an EOP of six months from the date of 1^{st} importation and with prior import condition), was 89.95% Qty. wise, within valid EOP, as claimed by the firm and the balance EO was fulfilled after the expiry of EO period. Committee also noted that the case was earlier considered by PRC vide its meeting dated 24.11.2008 wherein EOP extension was allowed for 6 months from the date of expiry of EOP i.e., EOP extension was allowed upto 31.01.2006. Committee also noted that the firm had exported further in February 2006 and in October 2007. Since the exports in February 2006 were within one month of expiry of extended EOP, Committee decided to allow EOP extension upto 28.2.2006 for the purpose of regularization of balance Export Obligation, subject to verification by RA of EO claimed to have been fulfilled by the firm within the valid EOP and subject to the payment of composition fee @ 6% of the duty saved amount for the balance inputs (for the exports affected beyond valid EOP upto 28.02.2006 as stated above). However, the extension in EO period for the exports made on 25.10.2007 i.e., after a period 2 years 3 months from the date of expiry of original Export Obligation Period could not be acceded to.

Case No. 9: M/s. TKH Plastics Pvt. Ltd., Hyderabad.

File No. 01/94/180/195/AM10/PC4
PRC Meeting No. 03/AM10 dated 17.07.09.
Subject: Revalidation of advance authorisation No. 0910027018 dated 25.7.06.

The committee noted from the agenda that export obligation fulfilled against advance authorization no. 0910027018 dated 25.7.06 by the firm was 100% within valid EO period, as claimed by the firm. Accordingly the committee decided to revalidate the aforesaid Advance authorization for a period of six months from the date of communication of the decision of PRC, subject to payment of composition fee @ 1% of the unutilized c.i.f. value of the authorization and also subject to verification by RA of EO fulfillment status, as claimed by the firm.

Case No. 10: M/s. Nippon Audiotronix Ltd., Noida
File No. 01/53/8/871/AM09/N-63/Import Cell
PRC Meeting No.03/AM10 dated: 17.07.2009
Subject: Grant of Import Licence of 100000 Pcs of Remote Control Operated Electronics Car Security Systems parts namely Remote for supply to Car Manufacturers on Stock and Sale.

The Committee decided for grant of Import Licence of 100000 Pcs of Remote Control Operated Electronics Car Security Systems parts namely Remote for supply to Car Manufacturers on Stock and Sale.

Case No. 11: M/s. Alfa Erectors Pvt. Ltd., Mumbai
File No. 01/94/180/229/AM10/PC-4
PRC Meeting No.03/AM10 dated: 17.07.2009
Subject: Revalidation of three advance authorization nos. (a) 0310306524 dt.10.12.04, (b) 0310309396 dt.27.12.04 & (c) 0310312011 dt.13.01.05.

The Committee noted from the agenda that EO fulfilled in respect of the aforesaid three Advance authorisations was 100% within valid EOP, as claimed by the firm, and accordingly the Committee decided to revalidate the aforesaid three advance authorisations for a period of six months from the date of communication of the decision of PRC, subject to payment of composition fee @ 1% of the unutilized cif value of the authorisations and also subject to verification by RA of EO fulfillment status, as claimed by the firm.

Case No. 12: M/s. Century Enka Ltd., Mumbai
File No. 01/94/180/63/AM10/PC-4
PRC Meeting No.03/AM10 dated: 17.07.2009
Subject: Revalidation of advance authorisation no. 0310377509 dt. 25.04.06.

The Committee noted from the agenda that the export obligation fulfilled against the aforesaid advance authorization was 98.69% qty wise, within valid EO period, as claimed by the firm, and accordingly the Committee decided to revalidate the aforesaid advance authorisation for a period of six months from the date of communication of the decision of PRC, subject to payment of composition fee @ 1% of the unutilized cif value of the authorisation and also subject to verification by RA of EO fulfillment status, as claimed by the firm. RA shall reduce the import entitlement on pro-rata basis.

Case No. 13: M/s. Fine Organic Industries (Mumbai) Pvt. Ltd., Mumbai.
File No. 01/94/180/62/AM10/PC-4
PRC Meeting No.03/AM10 dated: 17.07.2009
Subject: Revalidation of advance authorisation no. 0310384046 dt. 12.06.06.

The Committee noted from the agenda the request for revalidation for imports in proportion to exports made and accordingly the Committee decided to revalidate the aforesaid advance authorisation for a period of six months from the date of communication of the decision of PRC, subject to payment of composition fee @ 1% of the unutilized cif value of the authorisation and also subject to verification by RA of EO fulfillment status, as claimed by the firm. RA shall reduce the import entitlement on pro-rata basis.

Case No. 14: M/s. Elder Pharaceuticals Ltd., Mumbai
File No. 01/94/180/44/AM10/PC-4
PRC Meeting No.03/AM10 dated: 17.07.2009
Subject: Extension in EO period against advance authorisation no. 0310390110 dt. 19.07.2006 upto June, 2008 for regularization purpose.

The Committee noted from the agenda that EO fulfilled in respect of Advance authorisation No. 0310390110 dt. 29.07.2006 was more than 50% within valid EOP and balance EO was fulfilled outside the EO period from 01.02.07 to 07.06.2008, as claimed by the firm. Therefore, the Committee decided to extend EOP, against the aforesaid authorisation, upto 30.06.2008 for the purpose of regularization of exports made after the valid EO period, subject to verification by RA of EO claimed to have been fulfilled by the firm within the valid EOP and also subject to the payment of composition fee @ 6% of the duty saved amount for the balance inputs.

Case No. 15: M/s. R.A.K. Ceramics India Pvt. Ltd., Samalkot
File No. 01/60/162/32/AM10/EFGC (PRC)
PRC Meeting No.03/AM10 dated: 17.07.2009
Subject: Revalidation of advance authorization no. 0310405568 dated 26.10.06.

The Committee noted that EO fulfilled in respect of Advance licence No. 0310405568 dated 26.10.06 is more than 100% both Qty. wise and value wise within valid EOP, as claimed by the firm. Committee therefore, decided to revalidate the aforesaid advance licence for a period of six months from the date of communication of the decision of PRC, subject to payment of composition fee @ 1% of the unutilized cif value of the licence and also subject to verification by RA of EO fulfillment status, as claimed by the firm.

Case No. 16: M/s. Auro Laboratories Ltd., Mumbai
File No. 01/60/162/36/AM10/EFGC (PRC)
PRC Meeting No.03/AM10 dated: 17.07.2009
Subject: Revalidation of advance authorization no. 0310401249 dated 26.09.06.

The Committee noted that EO fulfilled in respect of Advance licence No. 0310401249 dated 26.09.06 is 100% both Qty. wise and value wise within valid EOP, as claimed by the firm. Committee therefore, decided to revalidate the aforesaid advance licence for a period of six months from the date of communication of the decision of PRC, subject to payment of composition fee @ 1% of the unutilized cif value of the licence and also subject to verification by RA of EO fulfillment status, as claimed by the firm.

Case No. 17: M/s. Aurobindo Pharma Ltd., Hyderaabd
File No. 01/60/162/566/AM09/EFGC (PRC)
PRC Meeting No.03/AM10 dated: 17.07.2009
Subject: Revalidation of 5 advance licence nos. (i) 910024757 dated 30.11.2005; (ii) 910025030 dt. 28.12.05; (iii) 910025182 dt. 16.01.06; (iv) 910025761 dt. 28.03.06; and (v) 910026625 dt. 21.06.06.

The Committee noted that EO fulfilled in respect 5 advance licence nos. (i) 910024757 dated 30.11.2005; (ii) 910025030 dt. 28.12.05; (iii) 910025182 dt. 16.01.06; (iv) 910025761 dt. 28.03.06; and (v) 910026625 dt. 21.06.06 are more than 100% both Qty. wise and value wise within valid EOP, as claimed by the firm. Committee therefore, decided to revalidate the aforesaid advance licences for a period of six months from the date of communication of the decision of PRC, subject to payment of composition fee @ 1% of the unutilized cif value of the licences and also subject to verification by RA of EO fulfillment status, as claimed by the firm.

Case No. 18: M/s. Dorf Ketal Chemicals (I) Pvt. Ltd.,
File No. 01/60/162/428/AM09/EFGC (PRC)
PRC Meeting No.03/AM10 dated: 17.07.2009
Subject: Extension of the EO period of advance licence no. 0310362785 dated 10.01.06.

The Committee noted that EO fulfilled in respect of Advance licence no. 0310362785 dated 10.01.06 was 81.77% Qty wise and value wise 166.04% within valid EOP, as claimed by the firm. Therefore, the Committee decided to extend EOP, against the aforesaid authorisation, for a period of six months from the date of communication of the decision of PRC, subject to verification by RA of EO claimed to have been fulfilled by the firm within the valid EOP and also subject to the payment of composition fee @ 6% of the duty saved amount for the balance inputs.

Case No. 19: M/s. Saint-Gobain Glass India Ltd., Sriperumbudur
File No. 01/60/162/03/AM10/EFGC (PRC)
PRC Meeting No.03/AM10 dated: 17.07.2009
Subject: Revalidation of advance licence no. 0410084466 dated 25.09.06.

The Committee noted that EO fulfilled in respect of Advance licence No. 0410084466 dated 25.09.06 is more than 100% both Qty. wise and value wise within valid EOP, as claimed by the firm. Committee therefore, decided to revalidate the aforesaid advance licence for a period of six months from the date of communication of the decision of PRC, subject to payment of composition fee @ 1% of the unutilized cif value of the licence and also subject to verification by RA of EO fulfillment status, as claimed by the firm.

Case No. 20: M/s. Saint-Gobain Glass India Ltd., Sriperumbudur
File No. 01/60/162/04/AM10/EFGC (PRC)
PRC Meeting No.03/AM10 dated: 17.07.2009
Subject: Revalidation of advance licence no. 0410084413 dated 21.09.06.

The Committee noted that EO fulfilled in respect of Advance licence No. 0410084413 dated 21.09.06 is more than 100% both Qty. wise and value wise within valid EOP, as claimed by the firm. Committee therefore, decided to revalidate the aforesaid advance licence for a period of six months from the date of communication of the decision of PRC, subject to payment of composition fee @ 1% of the unutilized cif value of the licence and also subject to verification by RA of EO fulfillment status, as claimed by the firm.

Case No. 21: M/s. Ridhi Pharma, Ankleshwar
File No. 01/60/162/45/AM10/EFGC (PRC)
PRC Meeting No.03/AM10 dated: 17.07.2009
Subject: Revalidation of advance licence no. 3410017724 dated 27.12.06 beyond 30 months.

The Committee noted that EO fulfilled in respect of Advance licence No. 3410017724 dated 27.12.06 is 100% both Qty. wise and value wise within valid EOP, as claimed by the firm. Committee therefore, decided to revalidate the aforesaid advance licence for a period of six months from the date of communication of the decision of PRC, subject to payment of composition fee @ 1% of the unutilized cif value of the licence and also subject to verification by RA of EO fulfillment status, as claimed by the firm.

Case No. 22: M/s. Polybond India Pvt. Ltd., Pune
File No. 01/60/162/117/AM09/EFGC (PRC)
PRC Meeting No.03/AM10 dated: 17.07.2009
Subject: Revalidation of advance authorization no. 3110018234 dated 18.11.04.

The Committee noted that EO fulfilled in respect of Advance licence No. 3110018234 dated 18.11.04 is more than 100% both Qty. wise and value wise within valid EOP, as claimed by the firm. Committee therefore, decided to revalidate the aforesaid advance licence for a period of six months from the date of communication of the decision of PRC, subject to payment of composition fee @ 1% of the unutilized cif value of the licence and also subject to verification by RA of EO fulfillment status, as claimed by the firm.

Case No. 23: M/s. HPL Addditives Ltd., NewDelhi
File No. 01/60/162/35/AM10/EFGC(PRC)
PRC Meeting No.03/AM10 dated: 17.07.2009
Subject: 2nd Revalidation of advance authorization no. 0510191284 dated 20.09.06.

The Committee noted that EO fulfilled in respect of Advance licence No. 0510191284 dated 20.09.06 is more than 100% both Qty. wise and value wise within valid EOP, as claimed by the firm. Committee therefore, decided to revalidate the aforesaid advance licence for a period of six months from the date of communication of the decision of PRC, subject to payment of composition fee @ 1% of the unutilized cif value of the licence and also subject to verification by RA of EO fulfillment status, as claimed by the firm.

Case No. 24: M/s. IDMC Limited, Gujarat
File No. 01/60/162/524/AM09/EFGC (PRC)
PRC Meeting No.03/AM10 dated: 17.07.2009
Subject: Revalidation of advance authorization no. 3410016262 dated 15.06.06.

The Committee noted that EO fulfilled in respect of Advance licence No. 3410016262 dated 15.06.06 is 100% both Qty. wise and value wise within valid EOP, as claimed by the firm. Committee therefore, decided to revalidate the aforesaid advance licence for a period of six months from the date of communication of the decision of PRC, subject to payment of composition fee @ 1% of the unutilized cif value of the licence and also subject to verification by RA of EO fulfillment status, as claimed by the firm.

Case No. 25: M/s. Textile Colour & Chemical (Exports), Ahmedabad
File No. 01/60/162/480/AM09/EFGC (PRC)
PRC Meeting No.03/AM10 dated: 17.07.2009
Subject: Revalidation of advance authorization no. 0810056941 dated 02.06.06.

The Committee noted that EO fulfilled in respect of Advance licence No. 0810056941 dated 02.06.06 is 100% Qty. wise and 120% value wise within valid EOP, as claimed by the firm. Committee therefore, decided to revalidate the aforesaid advance licence for a period of six months from the date of communication of the decision of PRC, subject to payment of composition fee @ 1% of the unutilized cif value of the licence and also subject to verification by RA of EO fulfillment status, as claimed by the firm.

Case No. 26: M/s. Plastiblends India Ltd., Mumbai
File No. 01/60/162/11/AM10/EFGC (PRC)
PRC Meeting No.03/AM10 dated: 17.07.2009
Subject: Revalidation of advance authorization no. 0310392363 dated 01.08.06.

The Committee noted that EO fulfilled in respect of Advance licence No. 0310392363 dated 01.08.06 is 100% both Qty. wise and value wise within valid EOP, as claimed by the firm. Committee therefore, decided to revalidate the aforesaid advance licence for a period of six months from the date of communication of the decision of PRC, subject to payment of composition fee @ 1% of the unutilized cif value of the licence and also subject to verification by RA of EO fulfillment status, as claimed by the firm.

Case No. 27: M/s. Commercial Syn-Bags Ltd., Indore
File No. 01/60/162/64/AM10/EFGC (PRC)
PRC Meeting No.03/AM10 dated: 17.07.2009
Subject: Revalidation of advance licence no. 1110014568 dated 20.12.06.

The Committee noted that EO fulfilled in respect of Advance licence No. 1110014568 dated 20.12.06 is 100% both Qty. wise and value wise within valid EOP, as claimed by the firm. Committee therefore, decided to revalidate the aforesaid advance licence for a period of six months from the date of communication of the decision of PRC, subject to payment of composition fee @ 1% of the unutilized cif value of the licence and also subject to verification by RA of EO fulfillment status, as claimed by the firm.

Case No. 28: M/s. L'OREAL INDIA Pvt. Ltd., Pune
File No. 01/60/162/579/AM09/EFGC (PRC)
PRC Meeting No.03/AM10 dated: 17.07.2009
Subject: Revalidation of advance licence no. 3110026356 dated 06.09.06.

The Committee noted that EO fulfilled in respect of Advance licence No. 3110026356 dated 06.09.06 is 100% both Qty. wise and value wise within valid EOP, as claimed by the firm. Committee therefore, decided to revalidate the aforesaid advance licence for a period of six months from the date of communication of the decision of PRC, subject to payment of composition fee @ 1% of the unutilized cif value of the licence and also subject to verification by RA of EO fulfillment status, as claimed by the firm.

Case No. 29: M/s. Bhandari Foils and Tubes Ltd., Mumbai
File No. 01/60/162/18/AM09/EFGC (PRC)
PRC Meeting No.03/AM10 dated: 17.07.2009
Subject: Revalidation of advance licence no. 0310346298 dated 06.09.05.

The Committee noted that EO fulfilled in respect of Advance licence No. 0310346298 dated 06.09.05 is more than 100% both Qty. wise and value wise within valid EOP, as claimed by the firm. Committee therefore, decided to revalidate the aforesaid advance licence for a period of six months from the date of communication of the decision of PRC, subject to payment of composition fee @ 1% of the unutilized cif value of the licence and also subject to verification by RA of EO fulfillment status, as claimed by the firm.

Case No. 30: M/s. Ram Ratna International, Mumbai
File No. 01/60/162/48/AM10/EFGC (PRC)
PRC Meeting No.03/AM10 dated: 17.07.2009
Subject: Revalidation of advance licence no. 0310410300 dated 30.11.06.

The Committee noted from the agenda that the firm has claimed to have fulfilled E.O to the extent of more than 50% both Qty. wise and value wise within valid EOP. Accordingly, the Committee decided to revalidate the advance authorisation no. 0310410300 dated 30.11.06 for a period of six months from the date of communication of the decision of PRC, to enable them to complete their imports on pro-rata basis. This would be subject to payment of composition fee @ 1% of the unutilized cif value of the authorisation and also subject to verification by RA of EO fulfillment status, as claimed by the firm.

Case No. 31: M/s. Kora Amruta Exports, Mumbai
File No. 01/60/162/503/AM09/EFGC (PRC)
PRC Meeting No.03/AM10 dated: 17.07.2009
Subject: Revalidation of 2 advance authorizations no. (i) 0310382070 dated 29.05.06 and (ii) 0310380038 dated 11.05.2006.

The Committee noted that EO fulfilled in respect of 2 advance authorizations no. (i) 0310382070 dated 29.05.06 is more than 100% both qty wise and value wise and (ii) 0310380038 dated 11.05.2006 is 100.63% Qty. wise and 89% value wise within valid EOP, as claimed by the firm. Committee therefore, decided to revalidate the aforesaid advance licence for a period of six months from the date of communication of the decision of PRC, to enable them to complete their imports on pro-rata basis value wise for advance authorization at Sl. No. (ii), subject to payment of composition fee @ 1% of the unutilized cif value of the licence and also subject to verification by RA of EO fulfillment status, as claimed by the firm.

Case No. 32: M/s. Kuloday Plastomers Pvt. Ltd., Mumbai
File No. 01/60/162/49/AM10/EFGC (PRC)
PRC Meeting No.03/AM10 dated: 17.07.2009
Subject: Revalidation of advance authorization no. 0310384747 dated 15.06.06.

The Committee noted that EO fulfilled in respect of Advance licence No. 0310384747 dated 15.06.06 is 100% both Qty. wise and value wise within valid EOP, as claimed by the firm. Committee therefore, decided to revalidate the aforesaid advance licence for a period of six months from the date of communication of the decision of PRC, subject to payment of composition fee @ 1% of the unutilized cif value of the licence and also subject to verification by RA of EO fulfillment status, as claimed by the firm.

Case No. 33: M/s. ITCO Industries Ltd., Bangalore
File No. 01/60/162/53/AM10/EFGC (PRC)
PRC Meeting No.03/AM10 dated: 17.07.2009
Subject: Revalidation of advance authorization no. 0710048874 dated 06.12.06.

The Committee noted that EO fulfilled in respect of Advance licence No. 0710048874 dated 06.12.06 is 100% both Qty. wise and value wise within valid EOP, as claimed by the firm. Committee therefore, decided to revalidate the aforesaid advance licence for a period of six months from the date of communication of the decision of PRC, subject to payment of composition fee @ 1% of the unutilized cif value of the licence and also subject to verification by RA of EO fulfillment status, as claimed by the firm.

Case No. 34: M/s. Krishna Antioxidants Pvt. Ltd., Mumbai
File No. 01/60/162/50/AM10/EFGC (PRC)
PRC Meeting No.03/AM10 dated: 17.07.2009
Subject: Revalidation of advance licence no. 0310400641 dated 22.09.06 beyond 30 months.

The Committee noted that EO fulfilled in respect of Advance licence No. 0310400641 dated 22.09.06 is 100% both Qty. wise and value wise within valid EOP, as claimed by the firm. Committee therefore, decided to revalidate the aforesaid advance licence for a period of six months from the date of communication of the decision of PRC, subject to payment of composition fee @ 1% of the unutilized cif value of the licence and also subject to verification by RA of EO fulfillment status, as claimed by the firm.

Case No. 35: M/s. Mohini Organics Pvt. Ltd., Mumbai
File No. 01/60/162/46/AM10/EFGC (PRC)
PRC Meeting No.03/AM10 dated: 17.07.2009
Subject: Revalidation of advance authorization no. 0310413041 dated 20.12.06 beyond 30 months.

The Committee noted that EO fulfilled in respect of Advance authorization no. 0310413041 dated 20.12.06 is 100% both Qty. wise and value wise within valid EOP, as claimed by the firm. Committee therefore, decided to revalidate the aforesaid advance licence for a period of six months from the date of communication of the decision of PRC, subject to payment of composition fee @ 1% of the unutilized cif value of the licence and also subject to verification by RA of EO fulfillment status, as claimed by the firm.

Case No. 36: M/s. Vidyut Metallics Pvt. Ltd., Thane
File No. 01/60/162/33/AM10/EFGC (PRC)
PRC Meeting No.03/AM10 dated: 17.07.2009
Subject: Revalidation of advance licence no. 0310407838 dated 14.11.06.

The Committee noted that EO fulfilled in respect of Advance licence No. 0310407838 dated 14.11.06 is more than 100% both Qty. wise and value wise within valid EOP, as claimed by the firm. Committee therefore, decided to revalidate the aforesaid advance licence for a period of six months from the date of communication of the decision of PRC, subject to payment of composition fee @ 1% of the unutilized cif value of the licence and also subject to verification by RA of EO fulfillment status, as claimed by the firm.

Case No. 37: M/s. Manatec Electronics Pvt. Ltd., Puducherry
File No. 01/60/162/55/AM10/EFGC (PRC)
PRC Meeting No.03/AM10 dated: 17.07.2009
Subject: Revalidation of advance licence no. 2510001789 dated 30.11.06.

The Committee noted that EO fulfilled in respect of Advance licence No. 1510001789 dated 03.11.06 is 100 % for sl. no. (i) and 150% for sl. no.(ii) Qty. wise and 102.98% value wise for sl. no. (i) & (ii), within valid EOP, as claimed by the firm. Committee therefore, decided to revalidate the aforesaid advance licence for a period of six months from the date of communication of the decision of PRC, subject to payment of composition fee @ 1% of the unutilized cif value of the licence and also subject to verification by RA of EO fulfillment status, as claimed by the firm.

Case No. 38: M/s. Venus Album Co. (P) Ltd., New Amritsar
File No. 01/60/162/250/AM09/EFGC (PRC)
PRC Meeting No.03/AM10 dated: 17.07.2009
Subject: Revalidation of advance authorization no. 1210003939 dated 13.10.05.

The Committee noted from the agenda that the firm has claimed to have fulfilled E.O to the extent of more than 50% both Qty. wise and value wise within valid EOP. Accordingly, the Committee decided to revalidate the advance authorisation no. 1210003939 dated 13.10.05 for a period of six months from the date of communication of the decision of PRC, to enable them to complete their imports on pro-rata basis. This would be subject to payment of composition fee @ 1% of the unutilized cif value of the authorisation and also subject to verification by RA of EO fulfillment status, as claimed by the firm.

Case No. 39: M/s. Indian Acrylics Ltd., Chandigarh.
File No. 01/94/180/04/AM10/PC-4
PRC Meeting No.03/AM10 dated: 17.07.2009
Subject: Revalidation of Advance authorization No. 3010049250 dated 27.9.2006.

The Committee noted from the agenda that the firm has claimed to have fulfilled E.O. to the extent of 100% Qty. wise within valid EOP. Accordingly, the Committee decided to revalidate the advance authorization No. 3010049250 dated 27.9.2006 for a period of six months from the date of communication of the decision of PRC, subject to payment of composition fee @ 1% of the unutilized CIF value of the authorization and also subject to verification by RA of EO fulfillment status, as claimed by the firm.

Case No. 40: M/s. Hetero Labs Ltd., Hyderabad
File No. 01/94/180/739/AM09/PC-4
PRC Meeting No.03/AM10 dated: 17.07.2009
Subject: Revalidation of advance authorisation no. 0910019817 dt. 20.08.04 for the purpose of clubbing with other 3 advance licences bearing nos. (i) 0910013647 dt.26.03.03, (ii) 0910014616 dt.06.06.03, and (iii) 0910016386 dt.06.11.03.

The Committee noted from the agenda the aforesaid request for revalidation against advance authorisation no. 0910019817 dt. 20.08.04 for the purpose of clubbing with other 3 advance licences stated above. The Committee decided to revalidate the advance authorisation no. 0910019817 dt. 20.08.04 for a period of six months from the date of communication of the decision of PRC, for the purpose of clubbing with other three advance licences mentioned above, subject to payment of composition fee @ 1% of the unutilized CIF value of the licence bearing no. 0910019817 dt. 20.08.04 and also subject to verification by RA of EO fulfillment status, as claimed by the firm. No further imports/exports shall be allowed against these licences after clubbing.

Case No. 41: M/s. Hetero Labs Ltd., Hyderabad
File No. 01/94/180/223/AM10/PC-4
PRC Meeting No.03/AM10 dated: 17.07.2009
Subject: Revalidation of advance licence no. 0910016681 dt. 04.12.03 for the purpose of clubbing with other 2 advance licence nos. (i) 0910010169 dt.30.05.02, and (ii) 0910014523 dt.02.06.03.

The Committee noted from the agenda the aforesaid request for revalidation against advance laicence no. 0910016681 dt. 04.12.03 for the purpose of clubbing with other 2 aforesaid advance licences. The Committee, after detailed discussions, decided to revalidate the advance licence no. 0910016681 dt. 04.12.03 for a period of six months from the date of communication of the decision of PRC, for the purpose of clubbing with other two advance licences mentioned above, subject to payment of composition fee @ 1% of the unutilized CIF value of the licence bearing no. 0910016681 dt. 04.12.03 and also subject to verification by RA of EO fulfillment status, as claimed by the firm.
No further imports/exports shall be allowed against these licences after clubbing.

Case No. 42: M/s. IDMC Ltd., Udyognagar.
File No. 01/94/180/240/AM10/PC-4
PRC Meeting No.03/AM10 dated: 17.07.2009
Subject: Revalidation of Advance Authorization Nos. 3410015872 dt.17.4.06 (ii) 3410017004 dt.29.9.06 (iii) 3410016876 dt.13.9.06 (iv) 3410016881 dt.13.9.06 (v) 3410016745 dt.23.8.06.
The Committee noted from the agenda that the firm has claimed to have fulfilled E.O. to the extent of 100% Qty. wise within valid EOP against all the 5 advance authorizations stated above. Accordingly, the Committee decided to revalidate all the 5 advance authorizations, as mentioned above, for a period of six months from the date of communication of the decision of PRC, subject to payment of composition fee @ 1% of the unutilized CIF value of the authorization and also subject to verification by RA of EO fulfillment status, as claimed by the firm.

Case No. 43: M/s. India Silk International, Bangalore
File No. 01/94/180/266/AM10/PC-4

PRC Meeting No.03/AM10 dated: 17.07.2009
Subject: Revalidation of Advance Authorization Nos. (i) 0710045092 dt.24.5.06 & (ii) 0710045093 dt.24.5.06.

The Committee noted from the agenda that the firm has claimed to have fulfilled E.O. to the extent of 100% Qty. wise within valid EOP. Accordingly, the Committee decided to revalidate the aforesaid advance authorizations for a period of six months from the date of communication of the decision of PRC, subject to payment of composition fee @ 1% of the unutilized CIF value of the authorization and also subject to verification by RA of EO fulfillment status, as claimed by the firm.

Case No. 44: M/s. Ram Ratan International Mumbai
File No. 01/60/162/52/AM10/EFGC(PRC)
PRC Meeting No.03/AM10 dated: 17.07.2009
Subject: Revalidation of Advance licence No. 0310369744 dated 03.03.2006.

The Committee noted from the agenda that the firm has claimed to have fulfilled E.O to the extent of more than 50% both Qty. wise and value wise within valid EOP. Accordingly, the Committee decided to revalidate the advance licence No. 0310369744 dated 03.03.2006 for a period of six months from the date of communication of the decision of PRC, to enable them to complete their imports on pro-rata basis. This would be subject to payment of composition fee @ 1% of the unutilized cif value of the authorisation and also subject to verification by RA of EO fulfillment status, as claimed by the firm.

Case No. 45: M/s. Bharat Rubber Works Pvt. Ltd., Mumbai.
File No. 01/94/180/730/AM09/PC-4
PRC Meeting No.03/AM10 dated: 17.07.2009
Subject: Counting of exports made against advance licence no. 0310178797 dt. 16.01.03 for the purpose of fulfillment of EO against the advance licence no. 0310219199 dt.18.08.03 as in the Shipping Bills, licence no. was wrongly mentioned as . 0310178797 dt. 16.01.03 instead of 0310219199 dt.18.08.03.

The Committee noted from the agenda the request for counting of exports made against advance licence no. 0310178797 dt. 16.01.03 for the purpose of fulfillment of EO against the advance licence no. 0310219199 dt.18.08.03 as in the Shipping Bills, licence no. was wrongly mentioned as. 0310178797 dt. 16.01.03 instead of 0310219199 dt.18.08.03, as claimed by the firm. The Committee decided to revalidate the advance licence no. 0310178797 dt. 16.01.03 for a period of six months from the date of communication of the decision of PRC, for the purpose of clubbing with other advance licence no. 0310219199 dt.18.08.03, subject to payment of composition fee @ 1% of the unutilized CIF value of the licence bearing no. 0310178797 dt. 16.01.03 and also subject to verification by RA of EO fulfillment status, as claimed by the firm. No further imports/exports shall be allowed against these licences after clubbing.

Case No. 46: M/s. Indian Writing Instruments Pvt. Ltd., Mumbai
File No. 01/60/162/60/AM10/EFGC(PRC)
PRC Meeting No.03/AM10 dated: 17.07.2009
Subject: Revalidation of Advance Authorizaton No. 0310362681 dt. 10.01.2006.

The Committee noted from the agenda that the firm has claimed to have fulfilled E.O to the extent of more than 50% both Qty. wise and value wise within valid EOP. Accordingly, the Committee decided to revalidate the advance authorisation no. 0310362681 dt. 10.01.2006 for a period of six months from the date of communication of the decision of PRC, to enable them to complete their imports on pro-rata basis. This would be subject to payment of composition fee @ 1% of the unutilized cif value of the authorisation and also subject to verification by RA of EO fulfillment status, as claimed by the firm.

Case No. 47: M/s. Upper India Tannery (P) Ltd., Kanpur
File No. 01/60/162/278/AM09/EFGC (PRC)
PRC Meeting No.03/AM10 dated: 17.07.2009
Subject: Revalidation of advance Licence No. 0610010445 dt. 27.02.2006.

The Committee noted that EO fulfilled in respect of Advance licence No. 0610010445 dt. 27.02.2006 is 100% Qty. wise and 154% value wise within valid EOP, as claimed by the firm. Committee therefore, decided to revalidate the aforesaid advance licence for a period of six months from the date of communication of the decision of PRC, subject to payment of composition fee @ 1% of the unutilized cif value of the licence and also subject to verification by RA of EO fulfillment status, as claimed by the firm.

Case No. 48: M/s. Crimplon Yarns Pvt. Ltd., Mumbai
File No. 01/60/162/554/AM09/EFGC (PRC)
PRC Meeting No.03/AM10 dated: 17.07.2009
Subject: Revalidation of advance Licence No. 0310384260 dt. 13.06.2006.

The Committee noted from the agenda that the firm has claimed to have fulfilled E.O to the extent of more than 50% both Qty. wise and value wise within valid EOP. Accordingly, the Committee decided to revalidate the advance licence No. 0310384260 dt. 13.06.2006 for a period of six months from the date of communication of the decision of PRC, to enable them to complete their imports on pro-rata basis. This would be subject to payment of composition fee @ 1% of the unutilized cif value of the authorisation and also subject to verification by RA of EO fulfillment status, as claimed by the firm.

Case No. 49: M/s. Geltec Pvt. Ltd., Mumbai
File No. 01/60/162/423/AM09/EFGC (PRC)
PRC Meeting No.03/AM10 dated: 17.07.2009
Subject: Extension of the EO period of Advance Licence No. 0310374904 dt. 04.04.2006.

The Committee noted that EO fulfilled in respect of Advance Licence No. 0310374904 dt. 04.04.2006 was 50% both Qty wise and value wise within valid EOP, as claimed by the firm. Therefore, the Committee decided to extend EOP, against the aforesaid authorisation, for a period of six months from the date of communication of the decision of PRC, subject to verification by RA of EO claimed to have been fulfilled by the firm within the valid EOP and also subject to the payment of composition fee @ 6% of the duty saved amount for the balance inputs.
Case No. 50: M/s. Indian Writing Instruments Pvt. Ltd., Mumbai
File No. 01/60/162/61/AM10/EFGC (PRC)
PRC Meeting No.03/AM10 dated: 17.07.2009
Subject: Revalidation of Advance Authorization No. 0310326462 dt. 19.04.2005.

The Committee noted from the agenda that the firm has claimed to have fulfilled E.O to the extent of more than 50% both Qty. wise and value wise within valid EOP. Accordingly, the Committee decided to revalidate the advance authorisation no. 0310326462 dt. 19.04.2006 for a period of six months from the date of communication of the decision of PRC, to enable them to complete their imports on pro-rata basis. This would be subject to payment of composition fee @ 1% of the unutilized cif value of the authorisation and also subject to verification by RA of EO fulfillment status, as claimed by the firm.

Case No. 51: M/s. Vidyut Metallics Pvt. Ltd., Thane

File No. 01/60/162/34/AM10/EFGC (PRC)
PRC Meeting No.03/AM10 dated: 17.07.2009
Subject: Revalidation of advance licence no. 0310407839 dated 14.11.06.

The Committee noted that EO fulfilled in respect of Advance licence No. 0310407839 dated 14.11.06 is more than 100% Qty. wise and 97% value wise within valid EOP, as claimed by the firm. Committee therefore, decided to revalidate the aforesaid advance licence for a period of six months from the date of communication of the decision of PRC, to enable them to complete their imports on pro-rata basis value wise for advance authorization subject to payment of composition fee @ 1% of the unutilized cif value of the licence and also subject to verification by RA of EO fulfillment status, as claimed by the firm.

Case No. 52: M/s. Sky Industries Limited, Mumbai
File No. 01/60/162/26/AM10/EFGC (PRC)
PRC Meeting No.03/AM10 dated: 17.07.2009
Subject: Revalidation of advance licence no. 0310407453 dated 10.11.06.

The Committee noted that EO fulfilled in respect of Advance licence No. 0310407453 dated 10.11.06 is 100% both Qty. wise and value wise within valid EOP, as claimed by the firm. Committee therefore, decided to revalidate the aforesaid advance licence for a period of six months from the date of communication of the decision of PRC, subject to payment of composition fee @ 1% of the unutilized cif value of the licence and also subject to verification by RA of EO fulfillment status, as claimed by the firm.

Case No. 53: M/s. Sky Industries Limited, Mumbai
File No. 01/60/162/25/AM10/EFGC(PRC)
PRC Meeting No.03/AM10 dated: 17.07.2009
Subject: Revalidation of advance licence no. 0310407456 dated 10.11.06.

The Committee noted that EO fulfilled in respect of Advance licence No. 0310407456 dated 10.11.06 is 100% both Qty. wise and value wise within valid EOP, as claimed by the firm. Committee therefore, decided to revalidate the aforesaid advance licence for a period of six months from the date of communication of the decision of PRC, subject to payment of composition fee @ 1% of the unutilized cif value of the licence and also subject to verification by RA of EO fulfillment status, as claimed by the firm.

Case No. 54: M/s. Biltube Industreis Ltd., Pune
File No. 01/60/162/76/AM10/EFGC (PRC)
PRC Meeting No.03/AM10 dated: 17.07.2009
Subject: Revalidation of licence no. 3110024855 dated 05.05.06.

The Committee noted that EO fulfilled in respect of Advance licence No. 3110024855 dated 05.05.06 is 100% Qty. wise and value wise 101% within valid EOP, as claimed by the firm. Committee therefore, decided to revalidate the aforesaid advance licence for a period of six months from the date of communication of the decision of PRC, subject to payment of composition fee @ 1% of the unutilized cif value of the licence and also subject to verification by RA of EO fulfillment status, as claimed by the firm.

Case No. 55: M/s. Vidyut Metallics Pvt. Ltd., Thane
File No. 01/60/162/78/AM10/EFGC (PRC)
PRC Meeting No.03/AM10 dated: 17.07.2009
Subject: Revalidation of advance licence no. 0310407253 dated 09.11.06.

The Committee noted that EO fulfilled in respect of Advance licence No. 0310407253 dated 09.11.06 is more than 100% both Qty. wise and value wise 101% within valid EOP, as claimed by the firm. Committee therefore, decided to revalidate the aforesaid advance licence for a period of six months from the date of communication of the decision of PRC, subject to payment of composition fee @ 1% of the unutilized cif value of the licence and also subject to verification by RA of EO fulfillment status, as claimed by the firm.

Case No. 56: M/s. Alok Industries Limited, Mumbai
File No. 01/89/180/07/AM-10/PC-2(A)
PRC Meeting No.03/AM10 dated: 17.07.2009
Subject: Relaxation with reference to ILN No. 7 to Chapter 87 of ITC (HS).

The Committee considered the case and decided to grant relaxation with reference to ILN No. 7 to Chapter 87 of ITC (HS) for import of two vehicles supplied by Rosenbauer (i) Multipurpose fire fighting vehicle, 1 PC Rosenbauer TLF 10000 on chassis Mercedes Benz 2641/45/6x4 and (ii) Foam nursing truck. 1 PC. Rosenbauer NT 15000 on chassis Mercedes Benz 3341/39/6x4. The relaxation shall be subject to the condition the equipment shall be kept “off road”.

Case No. 57: M/s. LMJ International Ltd., Kolkata.
File No. 01/94/180/01/AM10/PC-4
PRC Meeting No.03/AM10 dated: 17.07.2009
Subject: EOP extension against advance authorization No. 0210083202 dated 9.11.2005 up to 15.5.2009 for clubbing with advance authorization No. 0210126439 dated 11.5.2009.

The Committee noted from the agenda that the request for extension in EOP against advance authorization bearing No. 0210083202 dated 9.11.2005 upto 15.5.2009 for the purpose of clubbing with Advance authorization No. 0210126439 dated 11.5.2009. The Committee after detailed examination of the request, decided to extend EOP against advance authorization No. 0210083202 dated 9.11.2005 upto May, 2009 subject to verification by RA of EO claimed to have been fulfilled by the firm within the valid EOP and subject to the payment of composition fee @ 6% in proportionate to the duty saved amount for the balance inputs against advance authorization dated 9.11.2005 for the purpose of clubbing with Advance authorization No. 0210126439 dated 11.5.2009.

Case No. 58: M/s. Ganesh Chemical Industries, Mumbai
File No. 01/94/180/225/AM10/PC-4
PRC Meeting No.03/AM10 dated: 17.07.2009
Subject: Extension in EO period upto 05.12.06 against advance licence no. 0310170659 dt.05.12.02 for the purpose of clubbing with other advance authorisation no. 0310392403 dt. 01.08.06.

The Committee noted from the agenda the request for allowing EOP Extension upto 05.12.06 against advance licence no. 0310170659 dt.05.12.02 for the purpose of clubbing with other advance authorisation no. 0310392403 dt. 01.08.06. Committee also noted that the firm did not export the product at all against advance licence no. 0310170659 dt.05.12.02 which expired long back. Since the Committee could not find any merit in the case, the Committee decided not to accede to the request of the firm.

Case No. 59: M/s. Blue Star Limited, Mumbai
File No. 01/89/180/17/AM-10/PC-2(A)

PRC Meeting No.03/AM10 dated: 17.07.2009
Subject: Import of Forklift against EPCG Lic. No.0330020864 dated 5.8.2008.

The Committee considered the case and decided to grant relaxation from ILN- 7 to chapter 87 (homologation condition) as the goods sought to be imported are not essentially vehicles.

Case No. 60: M/s. Intas Pharmaceuticals Ltd., Ahmedabad.
File No. 01/94/180/139/AM10/PC-4
PRC Meeting No.03/AM10 dated: 17.07.2009
Subject: Revalidation of advance authorization No.0810055929 dated 27.4.2006 and advance licence No. 0810034039 dated 25.11.2003 for 6 months and grant of EOP extension against advance authorization No.0810039146 dated 2.6.2004 upto 31.3.2008 for the purpose of clubbing of these advance licences/ authorizations.

The Committee noted from the agenda that the request for EOP extension and revalidation of advance authorizations for the purpose of clubbing. The Committee also noted that the EO could not be completed against the advance authorization dated 2.4.2006 whereas imports could not be completed against advance authorization/ licence dated 27.4.2006 and 25.11.2003. Accordingly, the Committee decided to:-

(a) extend EOP against advance authorization No. 0810039146 dated 2.6.2004 upto 31.3.2008 subject to verification by RA of EO claimed to have been fulfilled by the firm within the valid EOP and subject to the payment of composition fee @ 6% in proportionate to the duty saved amount for the balance inputs against the advance authorization dated 2.6.2004. upto 31.3.2008;
(b) revalidate the advance authorization No.0810055929 dated 27.4.2006 and advance licence 0810034039 dated 25.11.2003 for a period of six months from the date of communication of the decision of PRC, subject to payment of composition fee @ 1% of the unutilized CIF value of the licence/ authorization and also subject to verification by RA of EO fulfillment status, as claimed by the firm, for the purpose of clubbing.
(c) No futher imports and exports shall be allowed against the aforesaid advance licences/authorizations.

Case No. 61: M/s. Denso Haryana Pvt. Ltd., Gurgaon
File No. 01/94/180/305/AM10/PC-4
PRC Meeting No.03/AM10 dated: 17.07.2009
Subject: Revalidation of advance authorisation no. 0510188640 dt. 11.08.06.

The Committee noted from the agenda that the export obligation fulfilled against advance authorisation No. 0510188640 dt. 11.08.06 was 100% within valid EO period, as claimed by the firm, and accordingly the Committee decided to revalidate the aforesaid advance authorisation for a period of six months from the date of communication of the decision of PRC, subject to payment of composition fee @ 1% of the unutilized cif value of the authorisation and also subject to verification by RA of EO fulfillment status within EOP, as claimed by the firm.

Case No. 62: M/s. CRI Ltd., Kolkata
File No. 01/94/180/300/AM10/PC-4
PRC Meeting No.03/AM10 dated: 17.07.2009
Subject: Extension in EO period against advance authorisation no. 0210083977 dt. 06.12.05.

The Committee noted from the agenda that EO fulfilled in respect of Advance authorisation No. 0210083977 dt. 06.12.05 was 88.55% Qty - wise within valid EOP, as claimed by the firm. Therefore, the Committee decided to extend EOP, against the aforesaid authorisation, for a period of six months from the date of communication of the decision of PRC, subject to verification by RA of EO claimed to have been fulfilled by the firm within the valid EOP and also subject to the payment of composition fee @ 6% of the duty saved amount for the balance inputs.

Case No. 63: M/s. Zenith Rubber and Plastic Works, Mumbai..
File No. 01/94/180/398/AM10/PC4
PRC Meeting No. 03/AM10 dated 17.07.09.
Subject: Revalidation of advance authorisations No. (i) 0310398490 dt. 07.09.06 and (ii) 0310402087 dt. 29.09.06.

The committee noted that export obligation fulfilled against the aforesaid advance authorizations was 100% within valid EO period, as claimed by the firm. Accordingly the committee decided to revalidate the aforesaid Advance authorizations for a period of six months from the date of communication of the decision of PRC, subject to payment of composition fee @ 1% of the unutilized c.i.f. value of the authorization and also subject to verification by RA of EO fulfillment status, as claimed by the firm.

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